

Year	Road constructed
2016-17	386
2017-18	222
2018-19	127
2019-20 up to 31.10.2019	72

(b) National Highways are constructed as per quality standards specified in Ministry of Road Transport and Highways/Indian Roads Congress (IRC) specifications. The Contractor/Concessionaire has to prepare a Quality Assurance Plan in consultation with Authority's Engineer (AE)/ Independent Engineer (IE). The tests on various materials at the specified frequencies have to be conducted by the contractor. The AE/IE has also to conduct certain tests at their level to ensure the quality of the works. The Officers of the Authority also inspect the works and there is provision of engagement of external technical audit to conduct the quality check of works.

Dilution of penalties under MV Act

939. SHRI K. J. ALPHONS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of States which have diluted the provisions of the recently amended Motor Vehicle Act (MV Act), prescribing penalties for violation of rules;
- (b) to what extent they have deviated from the prescription in the Act; and
- (c) response of Government on the issue?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) As per the Motor Vehicles (Amendment) Act, 2019, passed in the Parliament recently and the provisions notified with effect from 1st September, 2019 and as per Section 200 of the Motor Vehicles Act, 1988 the State Government may by notification in the Official Gazette specify such amount for compounding of certain offences. The Section 200 of the Motor Vehicles Act, 1988 stipulates as under:—

"Any offence whether committed before or after the commencement of this Act punishable under Section 177, Section 178, Section 179, Section 180, Section 181, Section 182, sub-Section (1) or sub-Section (3) or sub-Section (4) of Section 182A,

section 182B, sub-Section (1) or sub-Section (2) of Section 183, Section 184 only to the extent of use of handheld communication devices, Section 186, Section 189, sub-Section (2) of Section 190, Section 192, Section 192A, Section 194, Section 194A, Section 194B, Section 194C, Section 194D, Section 194E, Section 194F, Section 196, Section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf."

FASTag technology

940. SHRI G.C. CHANDRASHEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has made it mandatory for cars to use FASTag on all Toll Plazas in the country from 1st December, 2019;
- (b) if so, the details thereof;
- (c) the number of vehicles equipped with the FASTag as of now;
- (d) whether Government is expecting one lakh crore per year from Toll collection;
- (e) if so, the details thereof;
- (f) whether the NHAI has signed MoUs with Goods and Services Tax (GST) WEB System integration with FASTag;
- (g) if so, the details thereof; and
- (h) other steps being taken by Government in this regard, so far?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) In order to promote seamless movement and to decongest the fee plazas and for promoting digital payments, Government has decided that all the lanes in the National Highway fee plazas shall be declared as 'FASTag lane of the Fee Plaza' by 1st of December, 2019 except one lane on either side which shall be kept as Hybrid lane.

- (c) 67.12 lakhs FASTags have been issued till 18.11.2019.
- (d) and (e) No such information is available.